



RAJASTHAN HIGH COURT

**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
AT JODHPUR**

सत्यमेव जयते

S.B. Criminal Miscellaneous Bail Application No. 9110/2026  
CNR: RJHC010636322026 | URN: CRLMB / 19760U / 2026

Prakash Chand Regar

-----Petitioner

Versus

State Of Rajasthan

-----Respondent



|                   |   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
|-------------------|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| For Petitioner(s) | : | Mr. Manvendra Singh for<br>Mr. S.K. Verma                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| For Respondent(s) | : | Ms. Shivani Singh, Registrar (Admn.)<br>Mr. Devendra Singh Bhati, Registrar (Judl.)<br>Mr. Sameer Pareek, PP<br>Mr. Vikram Singh Rajpurohit, PP<br>Mr. Deelip Singh Udawat, President, Lawyers' Association<br>Mr. Ranjeet Joshi, President, Advocates Association<br>Mr. Arun Kumar Jhajharia, General Secretary<br>Mr. Vineet Jain, Sr. Advocate, Amicus Curiae<br>Mr. Vijay Kumar Gaur<br>Mr. Vikram Singh Rajpurohit<br>Mr. Muktesh Maheshwari<br>Mr. Anupal Singh Shekhawat, Advocate Clerk<br>Mr. Om Prakash Choudhary, President, RHC Advocate Clerks Association, Jodhpur<br>Mr. Dilip Kumar Prajapat, Secretary, RHC Advocate Clerks Association, Jodhpur |

**HON'BLE MR. JUSTICE RAVI CHIRANIA**

**Order**

**12/08/2026**

Learned counsel appearing for the petitioner submits that  
arguing counsel, Mr. S.K. Verma, is not available today.

List this case on 24.08.2026, as prayed.



**IN RE: REGULATION OF ENTRY, REGISTRATION AND  
CONDUCT OF ADVOCATE CLERKS AND LAW INTERNS IN THE  
HIGH COURT PREMISES**

The present issue has arisen in the backdrop of two incidents which occurred in a day in this Court three days ago, wherein two persons were found sitting in an inappropriate manner at a place not designated for Advocate Clerks and were not in the prescribed uniform. Upon enquiry, during Court proceedings, by the Bar President Mr. Dilip Singh Udawat, who was present at the time of first incident, that both the persons were advocate clerks attached to the office of some Advocates. One of them was found with earphones plugged in and was engaged in his mobile phone, for long, while sitting in the Court room and other one was sitting in the second row with folded sleeves in a highly relaxed and inappropriate manner. Above noted conduct cannot be allowed during Court hours, and therefore, brings to the fore the necessity of regulating the entry, identification, functioning etc of Advocate Clerks in the High Court.

In view of the aforesaid incidents, President of the Rajasthan High Court Lawyers' Association, Jodhpur, Mr. Dilip Singh Udawat, President of the Rajasthan High Court Advocates Association, Jodhpur, Mr. Ranjeet Joshi, as well as President and Secretary and other office bearers of the Clerks Association, Jodhpur are present today before this Court.

This Court has considered the detailed submissions advanced by learned Presidents of both the Bar Associations as well as office bearers of the Clerks Association, Jodhpur. A common and





joint prayer has been made by all the above, that functioning of the Advocate Clerks within the Court, be regulated in an effective manner so that only duly registered Advocate Clerks are permitted to enter the Court premises to officially discharge their work.

It has been informed that, as on date, approximately 163 Advocate Clerks are registered with the Rajasthan High Court at Principal Seat, Jodhpur in terms of the Rajasthan High Court Rules, 1952 (hereinafter referred to as the '**Rules of 1952**'), as amended from time to time. It has further been informed that the last registration of Advocate Clerks was undertaken by the High Court pursuant to Office Order No. Gen.L.P.18/03/99/5591 dated 03.12.2019, whereby 63 applicants, whose applications had been received up to the relevant date, were registered as Advocate Clerks by the Registrar (Administration). It is submitted that, after the aforesaid registration undertaken in the year 2019, no further registration has taken place. The office bearers of the Advocate Clerks Association have attributed the delay, inter alia, to their certain internal issues concerning the membership of the Association and the amount prescribed towards membership, apart from others.

As informed that the membership fee of the Association, which was earlier stated to be Rs.10,000/-, has now been reduced to Rs.5,000/-. The Association has further undertaken before this Court that applications of all persons who have been working as Advocate Clerks since the year 2019 or prior thereto, but have not yet been registered with the High Court under the Rules of 1952, be accepted and processed without any further impediment.





According to the office bearers of the Advocate Clerks Association, there are presently more than 330 persons working as Advocate Clerks in the High Court, whereas only 163 of them are duly registered. Thus, a substantial number of persons are presently working as Advocate Clerks without formal registration and identification and, consequently, without adhering to the regulatory mechanism contemplated under the Rules of 1952. The office bearers of the Advocate Clerks Association, therefore, requested that appropriate directions be issued to the Registrar (Judicial) and the Registrar (Administration) for accepting and processing the applications of all eligible persons who are presently working as Advocate Clerks, so that the process of registration may be completed within a stipulated time. It has also been requested that, upon completion of the registration process, only registered Advocate Clerks be permitted to enter the Court premises and work with the Advocates. The aforesaid request, in the considered opinion of this Court, is genuine and warrants appropriate directions and strongly supported by both the Bar Presidents.

Advocate Clerks are an inseparable and integral part of functioning of the legal institution and, at the same time, their access to the Court premises, including areas which are not ordinarily accessible to members of the general public, necessarily requires an appropriate system of identification, registration under the Rules of 1952.

For assistance of the Court, on the aforesaid aspect, this Court appointed learned Senior Advocate Mr. Vineet Jain as





Amicus Curiae. Learned Senior Advocate, along with the Presidents of both the Bar Associations, has placed certain suggestions before the Court. The suggestions have been considered by this Court and are found to be valuable for regulating the registration and functioning of Advocate Clerks in the Court. Suggestions as submitted by Mr. Jain, learned Senior Advocate along with the Presidents of both the Bar Association reads as under:

"IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

IN RE:-

SUBMISSIONS PURSUANT TO THE DIRECTIONS OF THE  
COURT REGARDING REGULATION OF ADVOCATE CLERKS  
AND INTERNS VISITING THE HIGH COURT.

*In the aforementioned suggestions/submissions subject, the following are being filed, in addition to the rules framed by the High Court in connect with the Advocate Clerk, as per the directions of the Hon'ble Court, inviting suggestions from stakeholders regarding the above-captioned subject.*

*First and foremost, the Advocate Clerks Association and members of the Bar, who were privy to the considerations and interactions, which took place in the Court after the Hon'ble Court noticed the conduct and attire/appearance of advocate clerks and interns visiting the Court, were not only the need of our, but also, for all practical purposes, addressed the issue head-on. A sincere gratitude is expressed for the benevolent approach of the Court in going forward to address the issue in an all-inclusive manner, inviting suggestions in this regard from the stakeholders, which has emboldened the Bar and its members to come forward and give suggestions derived from their day-to-day interaction and working. The suggestions as received are summarized as under:*

**A. Advocate Clerks:**

*The Rajasthan High Court in the Rules of the High Court of Judicature for Rajasthan, 1952, as amended up till July 2026, (hereinafter referred to as "the Rules"), prescribes in Chapter XXVI Advocate Clerks, dealing with registration, qualifications, and disqualifications, etc., from Rule 495 to 500. Copy of the relevant High Court Rules is*



annexed. Copy of the High herewith and marked as Annex.1.

The said Rules deal with the registration, the qualifications disqualifications, needed for the proforma same, the for application registration, and cancellation of the registration.

The High Court Advocate Clerks Association/Society was incorporated and registered on 10.10.2011 and is presently the body regulating the affairs of the clerks working for the advocates in the High Court. The day-to-day functioning and issues arising therefrom have been discussed with the members, and from the discussion the following suggestions have emerged:

The registration of any person desirous of working as an advocate clerk should be made compulsory with the Clerks Association.

As the prevailing practice, after the application is submitted to the Clerks Association, it is forwarded by the President to the Deputy Registrar (Judicial) for scrutiny/verification. After verification, a number is allotted to the person concerned and the identity card is issued under the signatures of the Deputy Registrar (Judicial), countersigned by the Secretary and President of the Association. A copy of one such card is annexed herewith and marked as Annex.2.

The process of verification/scrutiny by the Registry has of late been very lethargic, inasmuch as the last list duly verified by the Registry was issued in 2019 and thereafter, A list has been issued post-verification. suitable direction, preferably with a prescribed time limit for verification of the forms forwarded by the Clerks Association, is prayed for to necessitate expeditious action and issuance of the identity cards.

To safeguard the premises from the entry of unscrupulous elements in the Court premises having access to judicial documents and courts, etc., it is prayed that the application for registration as an advocate clerk should be accompanied with an affidavit of the person concerned declaring that no criminal case is pending against him at any stage investigation, inquiry or trial. The application should also have a forwarding of the advocate under whom the clerk wishes to work, declaring/certifying the character of the person concerned and an undertaking that the said clerk, post-registration, will be working under him. In of change office, the necessary information will have to be forwarded by the registered clerk to the Association as well as to the Deputy Registrar (Judicial). The identity card issued post-registration should depict a photograph, the registration number of the clerk, and the name of the advocate under whom he is registered.

With the passage of time, particularly in the new building, a practice has evolved, as per which, any person desirous of entering the premises, applies for issuance of a pass at Gate No.1 and, without any intimation to the Advocate Clerks Association or any details of the advocate under whom the said person proposes to work, a gate pass under the signatures of the Registrar General is issued simply identifying the person as personal staff of advocate.







Such I-card enables the person to access any part of the premises including the Registry, courts, and chambers without any attendant identifyability or accountability. Appropriate directions should be issued to the Registry immediately to desist from issuing such identity cards.

Being conscious of the time, it may require for the Registry to verify/scrutinize the forms received from the Clerks Association, it is prayed that a direction be issued to the Deputy Registrar (Judicial) that as soon as the list forwarded from the Clerks Association is received, a temporary I-card be issued to the person concerned, which would be valid till the publication of the list verification/scrutiny. No person without a temporary or permanent registration identity card duly displayed on his person be permitted entry in the Court premises right from the entry at the main gate.

As far as the dress code is concerned, the High Court by Standing Order dated 04.04.2008 has prescribed the uniform for the advocates' clerks and it prescribes a dress for the advocate clerks, however, with the passage of time and the situations prevailing as on today, it is prayed that the dress code for advocates' clerks be notified as sky-blue shirt, black/grey trousers with their I-card/badge displayed on their person.

Since the clerks are an integral part of the machinery dispensing justice, which starts from the filing of the case file and continues till the order of the certified copy is obtained for the litigant, the access of the clerk to the file remains absolutely essential. In cases of urgency where, for example, the Hon'ble Court grants permission for same-day listing, it becomes very difficult for the advocates' clerks to pursue the file in various departments of the Registry, so that it reaches the Court in time. To take care of such contingencies, it is prayed that a direction be issued that in cases of emergency or urgency, the registered clerk can file an application seeking permission to access the Registry beyond the permitted time and the application shall be considered by the Section Superintendent, who may grant permission looking to the urgency in the matter.

In continuance of the aforementioned scenario, it is also prayed that a direction be issued to permit the access/entry of the registered clerks in the Registry from 11:00 AM to 1:00 PM and 3:00 PM to 5:00 PM, so that the processing of the file is not only smooth, but is also expeditious and unnecessary piling up of files at various stages in the Registry can be taken care of.

### **B. Interns Uniform/Attire and Conduct:**

As regards the uniform/attire and conduct of interns, it is submitted that since internship has now become an integral part of the LL.B. course, which necessarily results in a regular influx of law students visiting the Courts, the suggestions in regard to the regulation of interns in the Court premises are as follows:

Uniform/attire is prayed to be ordered as a white shirt, black/grey trousers with a mandatory black coat. The





women interning can have the option of wearing a white salwar-kurta with a mandatory black coat.

Any intern wishing to intern under an advocate in the High Court should necessarily apply for a pass with details of the date of commencement of internship and conclusion of the same mentioned clearly, carrying with itself a forwarding of the advocate concerned that the particular person shall be interning with him or her from the dates mentioned therein and on the strength of such application, a general/monthly pass be issued for the said period, which should be made mandatory to be carried whenever on the premises.

The necessary instructions like adherence to uniform, orderly conduct, use of electronic devices and other necessary instructions, and an undertaking to comply with the same, be made a part of the application so that the applicant is made aware of the conduct expected of him or her, as many of them would be visiting the Courts for the very first time."

In addition to the above, the Advocate Clerks Association had also submitted a representation dated 02.07.2026 to the Registrar General as well as the Registrar (Judicial), raising its grievance regarding working of the unregistered persons as Advocate Clerks and seeking appropriate steps to regulate them. Their Representation dated 02.07.2026 reads as under:

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दिनांक – 02.07.2026

सेवा में,

1. रजिस्ट्रार जनरल महोदय,  
राजस्थान उच्च न्यायालय, जोधपुर।
2. डिप्टी रजिस्ट्रार महोदय  
राजस्थान उच्च न्यायालय, जोधपुर।

विषय:— राजस्थान उच्च न्यायालय परिसर में अपंजीकृत एडवोकेट क्लर्कों और अन्य व्यक्तियों द्वारा न्यायालयीन कार्य किए जाने पर तत्काल रोक लगाने, राजस्थान उच्च न्यायालय नियम, Chapter XXVI Rule 495 का कठोरता से पालन सुनिश्चित करने तथा न्यायालय की गरिमा, सुरक्षा एवं अनुशासन बनाए रखने हेतु आवश्यक प्रशासनिक कार्यवाही किए जाने बाबत।  
महोदय,

सविनय निवेदन है कि यह प्रतिवेदन राजस्थान उच्च न्यायालय एडवोकेट क्लर्क एसोसिएशन, जोधपुर की ओर से प्रस्तुत किया जा रहा है। एसोसिएशन का उद्देश्य राजस्थान उच्च न्यायालय द्वारा विधिवत पंजीकृत एडवोकेट क्लर्कों के वैधानिक अधिकारों की रक्षा करना, न्यायालय की गरिमा एवं अनुशासन बनाए रखना तथा न्यायालय द्वारा बनाए गए नियमों का प्रभावी पालन सुनिश्चित कराना है।

यह है हम अत्यंत खेद एवं चिंता के साथ निवेदन करते हैं कि पिछले कई वर्षों से राजस्थान उच्च न्यायालय, जोधपुर परिसर में बड़ी संख्या में ऐसे व्यक्ति न्यायालयीन





कार्य कर रहे हैं, जो राजस्थान उच्च न्यायालय नियमों के अनुसार पंजीकृत एडवोकेट क्लर्क नहीं है। ऐसे अपंजीकृत व्यक्ति नियमित रूप से फाइलिंग शाखा, स्टाफ रिपोर्टर शाखा, डिफेक्ट शाखा, सत्य प्रतिलिपि शाखा, रजिस्ट्री की विभिन्न शाखाओं तथा अन्य न्यायालयीन विभागों में दस्तावेज प्रस्तुत करने, फाइलों का संचालन करने, प्रतिलिपियाँ प्राप्त करने तथा अन्य न्यायालयीन कार्य करते हुए देखे जाते हैं।

राजस्थान उच्च न्यायालय नियम, Chapter XXVI – Advocates’ Clerks, Rule 495 (Registration) में स्पष्ट रूप से प्रावधान किया गया है कि—

**“ No Advocate’s Clerk shall be allowed to do any work in the High Court unless he has been registered at one time for each Advocate”**

अर्थात् बिना विधिवत पंजीकरण के कोई भी एडवोकेट क्लर्क उच्च न्यायालय में किसी भी प्रकार का न्यायालयीन कार्य नहीं कर सकता। इसके बावजूद अपंजीकृत व्यक्तियों द्वारा न्यायालयीन कार्य किया जाना नियमों का प्रत्यक्ष उल्लंघन है।

1. यह है कि इस प्रकार की स्थिति से न्यायालय की गरिमा, अनुशासन एवं प्रशासनिक व्यवस्था पर प्रतिकूल प्रभाव पड़ रहा है। अनेक अपंजीकृत व्यक्तियों को न्यायालयीन प्रक्रिया, न्यायालय की कार्यप्रणाली तथा न्यायालय की मर्यादा का समुचित ज्ञान नहीं होता, जिसके कारण कार्यों में त्रुटियाँ उत्पन्न होती हैं तथा न्यायालयीन कार्य प्रभावित होते हैं। कई अवसरों पर न्यायालय स्टाफ, पंजीकृत एडवोकेट क्लर्कों एवं अन्य व्यक्तियों के साथ अभद्र भाषा एवं अनुचित व्यवहार की शिकायतें भी सामने आती हैं, जिससे न्यायालय का कार्य वातावरण प्रभावित होता है।

2. यह है कि न्यायालय में काम करने वाले अपंजीकृत व्यक्तियों का आचरण नहीं है अधिकांश व्यक्ति आपराधिक मानसिकता, आपराधिक विचारधारा अथवा संदिग्ध पृष्ठभूमि के प्रतीत होते हैं, अपंजीकृत व्यक्तियों का चरित्र सत्यापन अथवा अन्य सत्यापन रिकॉर्ड ना तो न्यायालय के पास उपलब्ध होता है और ना ही किसी अन्य सक्षम अधिकारी के पास उपलब्ध होता है ऐसी स्थिति में यह सुनिश्चित करना संभव नहीं होता कि न्यायालय परिसर में न्यायालयीन कार्य करने वाले सभी व्यक्तियों की पृष्ठभूमि सुरक्षित एवं विश्वसनीय है। इसलिए आपराधिक मानसिकता, आपराधिक विचारधारा अथवा संदिग्ध पृष्ठभूमि वाले व्यक्तियों के न्यायालय परिसर में प्रवेश कर न्यायालयीन कार्य करने की संभावना से भी इनकार नहीं किया जा सकता। यह स्थिति न्यायालय की सुरक्षा, गोपनीय अभिलेखों की सुरक्षा तथा प्रशासनिक व्यवस्था के लिए अत्यंत गंभीर चिंता का विषय है।

3. यह है कि इसके अतिरिक्त अनेक पंजीकृत और अपंजीकृत व्यक्ति बिना निर्धारित गणवेश एवं बिना अधिकृत पहचान-पत्र के न्यायालयीन कार्य करते हैं, जिससे न्यायालय स्टाफ एवं सुरक्षा कर्मियों के लिए यह पहचानना कठिन हो जाता है कि कौन व्यक्ति वास्तव में पंजीकृत एडवोकेट क्लर्क है और कौन नहीं। इससे न्यायालय की सुरक्षा व्यवस्था भी प्रभावित होती है।

4. यह है कि अपंजीकृत व्यक्तियों द्वारा न्यायालयीन कार्य किए जाने का सीधा दुष्प्रभाव विधिवत पंजीकृत एडवोकेट क्लर्कों पर पड़ रहा है। नियमों का पालन कर पंजीकरण प्राप्त करने वाले क्लर्कों को आर्थिक, मानसिक एवं व्यावसायिक हानि उठानी पड़ रही है। तथा अपंजीकृत व्यक्तियों के अनुचित व्यवहार के कारण पंजीकृत क्लर्कों की प्रतिष्ठा एवं छवि पर भी प्रतिकूल प्रभाव पड़ रहा है। यदि ऐसी स्थिति निरंतर बनी रही तो राजस्थान उच्च न्यायालय द्वारा बनाई गई पंजीकरण व्यवस्था का कोई औचित्य शेष नहीं रहेगा।

**अतः आप श्रीमान से विनम्र प्रार्थना है कि—**

- राजस्थान उच्च न्यायालय नियम Chapter XXVI- Rule 495, का तत्काल प्रभाव से सख्ती एवं प्रभावी रूप से पालन सुनिश्चित करते हुए न्यायालय परिसर में किसी भी अपंजीकृत एडवोकेट क्लर्क अथवा अन्य अपंजीकृत व्यक्ति द्वारा किसी भी प्रकार का न्यायालयीन कार्य किए जाने पर तत्काल पूर्ण प्रतिबंध लगाया जाए।



- फाइलिंग शाखा स्टाम्प रिपोटर शाखा, सत्य प्रतिलिपि शाखा और त्रुटि विभाग डिफेक्ट रिमूव शाखा रजिस्ट्री की समस्त शाखाओं तथा न्यायालय के अन्य सभी विभागों को स्पष्ट प्रशासनिक निर्देश जारी किए जाएँ कि केवल विधिवत पंजीकृत एडवोकेट क्लर्कों से ही न्यायालयीन कार्य करने की अनुमति प्रदान की जाए। न्यायालय के सभी प्रवेश द्वारों, सुरक्षा शाखा तथा संबंधित अधिकारियों को निर्देशित किया जाए कि बिना वैध पहचान-पत्र एवं पंजीकरण वाले किसी भी व्यक्ति को न्यायालयीन कार्य करने की अनुमति न दी जाए। सिर्फ न्यायालय द्वारा पंजीकृत एडवोकेट क्लर्क को ही न्यायालय परिसर में कार्य करने की अनुमति प्रदान की जाए।
- न्यायालय परिसर में विशेष जांच एवं सत्यापन अभियान चलाकर अपंजीकृत व्यक्तियों की पहचान की जाए तथा उनके विरुद्ध राजस्थान उच्च न्यायालय नियमों के अनुसार आवश्यक प्रशासनिक एवं विधिक कार्रवाई की जाए।
- जो अधिवक्ता अपंजीकृत व्यक्तियों से न्यायालयीन कार्य कराते पाए जाएँ अथवा नियमों का उल्लंघन करते पाए जाएँ, उनके विरुद्ध भी राजस्थान उच्च न्यायालय नियमों के अनुसार आवश्यक प्रशासनिक कार्यवाही की जाए।
- इस विषय में एक विस्तृत प्रशासनिक परिपत्र जारी किया जाए, जिससे भविष्य में इस प्रकार की अनियमितताओं की पुनरावृत्ति न हो तथा सभी शाखाओं में एक समान प्रक्रिया लागू हो।
- इस प्रतिनिधित्व पर विचार कर की गई कार्रवाई से राजस्थान उच्च न्यायालय एडवोकेट क्लर्क एसोसिएशन, जोधपुर को लिखित रूप से अवगत कराया जाए।
- न्यायालय की गरिमा, सुरक्षा, अनुशासन एवं राजस्थान उच्च न्यायालय नियमों के प्रभावी क्रियान्वयन के हित में माननीय न्यायालय जो अन्य उचित एवं आवश्यक समझे, वह आदेश एवं प्रशासनिक कार्यवाही भी करने की कृपा करें।

माननीय महोदय, यह विषय केवल पंजीकृत एडवोकेट क्लर्कों के हितों तक सीमित नहीं है, बल्कि राजस्थान उच्च न्यायालय की गरिमा, सुरक्षा, अनुशासन, प्रशासनिक पारदर्शिता तथा न्यायालय द्वारा बनाए गए नियमों के प्रभावी क्रियान्वयन से प्रत्यक्ष रूप से जुड़ा हुआ है। यदि स्पष्ट नियमों के बावजूद अपंजीकृत व्यक्तियों को न्यायालयीन कार्य करने की अनुमति दी जाती रही, तो इससे नियमों का उद्देश्य समाप्त हो जाएगा तथा विधिवत पंजीकृत एडवोकेट क्लर्कों के अधिकारों का भी निरंतर हनन होता रहेगा।

अतः निवेदन है कि न्यायालय की गरिमा, सुरक्षा, अनुशासन तथा विधि के शासन को बनाए रखने के हित में इस प्रतिनिधित्व पर सहानुभूतिपूर्वक एवं प्राथमिकता के आधार पर विचार करते हुए तत्काल आवश्यक प्रशासनिक कार्यवाही करने की कृपा करें।

इसके लिए निवेदक सदैव आपका आभारी रहेगा।

Apart from the question of registration, the incidents which led to the present proceedings also demonstrate the necessity of prescribing appropriate standards of conduct and dress code for Advocate Clerks while they are present within the Court premises. It is stated that the Advocate Clerks Association has, from time to





time, issued various instructions to its members regarding the prescribed uniform and conduct. However, it has been brought to the notice of this Court that several registered Advocate Clerks are also still not adhering to the prescribed dress code. The Presidents of both the Associations have also emphasized the necessity of making the prescribed uniform mandatory for clerks during Court hours.

This Court is of the considered view that registration by itself would not be sufficient and that the Institution must also provide for proper identification and discipline of Advocate Clerks within the Court premises.

For the exercise of Registration, the office bearers of the Advocate Clerks Association have requested some reasonable time for obtaining and completing the applications of the unregistered Advocate Clerks, securing the requisite counter-signature of the President of the Bar Association, if required as per the process, and thereafter, for forwarding the applications to the Registrar (Judicial) and/or Registrar (Administration) under the Rules of 1952. The proposed timelines have been considered and are being incorporated in the directions contained hereinafter.

### **LAW INTERNS**

Another issue which requires consideration has been strongly highlighted by both the President along with Secretary of Bar Association, learned Senior Advocate Mr. Vineet Jain, Amicus Curiae, with regard to the entry and presence of law students/interns within the Court premises.



It has been submitted that students pursuing both the five-year and three-year law courses are required, as a part of their academic curriculum, to undergo law internships and attend Court proceedings for acquiring practical knowledge and experience. However, their entry and presence within the Court premises and Court rooms also requires appropriate regulation.

It has further been submitted that, despite notices being issued from time to time by both the Bar Associations, several law interns are not attending the Court proceedings in the prescribed attire/uniform. The Rajasthan High Court Lawyers' Association has recently issued a notice dated 06.08.2026 in this regard, a copy whereof has been placed before this Court. A similar request has also been made by the President of the Rajasthan High Court Advocates Association. The Rajasthan High Court Lawyers' Association notice dated 06.08.2026 reads as under:

"REF:RHCLA/August/2026

Date:06.08.2026

**NOTICE**

*Sub.: Request for Cooperation from Law Interns and Advocate Clerks.*

*Dear Law Interns and Advocate Clerks,*

*It has been observed by the Hon'ble Judges on various occasions that the dignity, discipline and decorum of the Court are of paramount importance and deserve to be preserved by every person entering the Court premises.*

*In this regard, the Rajasthan High Court Lawyers Association respectfully requests the cooperation of all law interns and advocate clerks in adhering to the following:*

- 1. Kindly maintain the highest standards of discipline, decorum and professional conduct within the Court premises at all times.*
- 2. Law interns and Advocate Clerks are requested to remain properly attired in the prescribed uniform while attending the Hon'ble High Court.*
- 3. As a gesture of professional courtesy and respect, interns and clerks are requested to offer available seating to learned advocates whenever the Court is in session.*
- 4. Advocate clerks are requested to enter the Courtroom only in uniform and also, as and when their presence is*



*genuinely required for assisting the learned advocates in the conduct of proceedings and to avoid unnecessary congregation inside the Court halls.*

*The Association firmly believes that these small yet significant measures will contribute immensely towards maintaining the solemnity and dignity of the institution and will reflect the highest traditions of the legal profession.*

*The Rajasthan High Court Lawyers Association sincerely appreciates the cooperation and understanding of all law interns and advocate clerks in this regard and is confident that, through collective efforts, we shall continue to uphold the majesty and decorum of the Hon'ble Rajasthan High Court.*

*With sincere regards,*

*Dilip Singh Udawat  
President"*

Same request has also been made by the President of the other Association, Shri Ranjeet Joshi, and they have also submitted a similar request that may be accepted on their part as well.

Heard learned Bar Presidents and Secretary appearing for both the Bar Associations, Mr. Vineet Jain, Sr. Advocate, and office bearers of the Advocate Clerks Association.

There can be no *iota* of doubt that Advocate Clerks form an important and integral part of the functioning of the legal institution. At the same time, their access to the Court premises and their interaction with the Court administration require proper regulation. The Rules of 1952 provide the framework for registration of Advocate Clerks, and therefore, persons who are not duly registered cannot be permitted to work as Advocate Clerks within the Court premises without being subjected to the prescribed process of registration.

This Court, therefore, is of the considered opinion that appropriate directions are required to be issued not only for expeditious registration of eligible applicants as Advocate Clerks





but also for regulating their entry, identification, dress and conduct within the Court premises. Similar discipline is also required to be maintained by law interns/students attending Court proceedings. Accordingly, the following directions are issued:

**1. Registration of Advocate Clerks**

(I) As informed by the Registrar (Administration), Ms. Shivani Singh, who is present before this Court, that no application for registration of Advocate Clerks is pending after the year 2019. The last registration was done in the year 2019 as noted above. The Rajasthan High Court Advocate Clerks Association shall, therefore, ensure that applications of all eligible persons, who are presently working as Advocate Clerks, but are not registered with the High Court, are submitted within a period of 10 days from the date of passing of this order, along with all requisite documents.

(II) After submission of the applications and completion of requisite formalities by the applicants, President of the Advocate Clerks Association shall counter-sign the applications and forward the same to the Registrar (Judicial). The Registrar (Judicial), after completing the necessary formalities at its end, shall forward the applications to the Registrar (Administration) for undertaking the process of registration in accordance with the Rules of 1952.

(III) The Registrar (Administration), in coordination with the Registrar (Judicial), shall endeavour to complete the process of registration of all eligible applicants within a period of 45 days from the date of receipt of the duly completed applications.





(IV) In case any further time is required for completion of the exercise, an appropriate application seeking extension of time may be moved before this Court.

(V) Having regard to the nature and extent of access available to Advocate Clerks within the Court premises, this Court is of the view that appropriate police verification of the applicants is also mandatory. At present, an affidavit of the Advocate with whom the Advocate Clerk is working is stated to be furnished. In the considered opinion of this Court, such an affidavit cannot, by itself, be treated as a substitute for independent verification of the antecedents of the applicant. Any incorrect disclosure by an Advocate Clerk/Applicant may unnecessarily expose the Advocate concerned to avoidable legal consequences.

(VI) In view of the above, the Registrar (Administration) shall ensure that proper police verification of the unregistered Advocate Clerks, whose applications would be processed pursuant to the present order, is undertaken.

(VII) Each applicant shall specifically disclose in the application form whether any criminal case has ever been registered against him/her in the past, whether he/she has ever been arrested in any criminal case or not and whether any criminal case is presently pending against him/her. He/she shall also mention whether he/she has been convicted in the past by any competent Court or not.

(VIII) The Registrar (Administration) shall obtain verification of the aforesaid particulars from the concerned police authorities (where



applicant resides including his local village, if there is any) within a reasonable period.

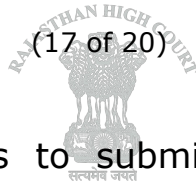
(IX) In case of any criminal antecedent or pending criminal case etc. is disclosed or come to the notice of the Administration, the application shall not be rejected mechanically. The same shall be considered on its own facts on case to case basis after considering the gravity etc. and, where necessary, after affording the applicant an opportunity of hearing. The registration shall thereafter be dealt with in accordance with the Rules of 1952 and other applicable law, orders, if any issued by High Court.

## **2. Temporary Identity Cards**

(I) Since the process of registration and police verification of a substantial number of applicants is likely to take some reasonable time, the Registrar (Administration) shall complete the aforesaid exercise, possibly within a period of 45 days.

During this transitional period, and subject to the applicant having submitted a complete application form within the period prescribed herein, the Registrar (Administration) shall issue a temporary identity card valid for a period of 45 days.

(II) The temporary identity cards shall be prepared as provided along-with the form, by the Advocate Clerks Association if a colour distinct from the permanent identity cards issued to duly registered Advocate Clerks by the High Court Administration. The Registrar (Administration) shall issue/countersign such temporary identity cards only after verifying the applicant's details from the application form submitted pursuant to this order.



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(III) No person, who fails to submit the requisite application within the period of 10 days stipulated herein, shall be permitted to enter the Court premises for the purpose of working as an Advocate Clerk after the last date of submission of the application form.

(IV) Any person found entering or working within the Court premises as an Advocate Clerk without registration or a valid temporary identity card shall be detained and appropriate action in accordance with law shall be taken against such person by Registrar (Administration), including lodging of an FIR wherever the situation so warrant.

(V) Once the registration process is completed, permanent ID cards are to be issued to the Advocate Clerks and it shall bear a QR code containing all the relevant details.

(VI) On issuance of permanent ID card the applicant shall return the temporary ID card to the Registrar (Administration) without any fail.

### **3. Persons not presently eligible for registration**

(I) Any person who has been working as an Advocate Clerk for a period of less than one year and is, therefore, not presently eligible for registration under the Rules of 1952, shall work only under a duly registered Advocate Clerk and under the direct supervision and control of the Advocate with whom he/she is working, till he/she acquires eligibility under the Rules.

(II) Such person shall be permitted to work only upon production of the requisite certificate/affidavit of the concerned Advocate and



subject to compliance with all other requirements prescribed by the High Court administration.

#### **4. Uniform and conduct of Advocate Clerks**

(I) All duly registered Advocate Clerks, as well as those who are permitted to function during the transitional period in terms of the present order, shall strictly adhere to the prescribed uniform during the Court hours.

(II) No Advocate Clerk shall be permitted to work in the Court premises without the prescribed uniform and valid identification/ID Card.

(III) All Advocate Clerks shall maintain proper decorum and discipline within the Court premises. Use of mobile phones in a manner inconsistent with Court discipline, wearing earphones/earbuds while present in the Courtroom, using cell phone in Courtroom, sitting in Courtroom at places not designated for Advocate Clerks, or otherwise engaging in conduct unbecoming of the dignity of the institution shall not be permitted.

(IV) Both the Bar Associations and the Advocate Clerks Association have assured strict compliance with these directions and shall appropriately inform their members of the same.

#### **Law Interns/Law Students**

(I) Law interns and law students attending Court proceedings as a part of their academic curriculum shall also be required to maintain proper decorum and appear before the Court in appropriate attire/uniform.

(II) Male law interns/law students shall attend Court proceedings in the prescribed formal attire/uniform, including a tie.







(III) Female law interns/law students shall attend Court proceedings in an appropriate formal Indian attire, i.e., salwar suit with black coat, or, if wearing shirt and trousers, shall wear a tie also.

(IV) No law intern/law student shall be permitted to enter or remain in the Court premises for attending Court proceedings without adhering to the prescribed dress code. They shall also carry their College/University ID cards along with the pass issued by the High Court during their presence in the Court premises.

(v) The respective Advocates Chamber and the institutions through which the interns/law students are attending Court proceedings shall ensure that the aforesaid directions are duly communicated to them and complied with by all the concern.

The aforesaid directions shall be implemented forthwith and within the timelines prescribed herein. In case any difficulty arises in implementation of the present directions or any additional time is genuinely required for completion of the exercise, the concerned authority/Associations shall be at liberty to move an appropriate application before this Court.

This Court appreciates the sincere efforts and valuable suggestions rendered by learned Senior Advocate Mr. Vineet Jain, Amicus Curiae as well as by Mr. Deelip Singh Udawat, President, Lawyers' Association and Mr. Ranjeet Joshi, President, Advocates Association and their respective Secretaries. The assistance and cooperation extended by them have been of considerable value to the Court in facilitating a meaningful deliberation in the present matter and in passing the present order.





[CRLMB-9110/2026]

List for compliance, **before this Court**, on 28.10.2026.

**(RAVI CHIRANIA),J**

4/Anil Kumar Choudhary

